

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,**  
**PRINCIPAL BENCH, AT NEW DELHI**

O.A. NO. 392 OF 2022

**IN THE MATTER OF:-**

Prasoon Pant & Anr. . . . .Petitioners

Versus

Union of India & Ors. . . . .Respondents

**AND IN THE MATTER OF:**

"STELLAR JEEVAN"  
 (Project Proponent -  
 M/s. Stellar Constellation  
 Projects Pvt. Ltd.)

. . . . . Respondent No.25

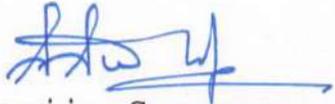
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Respondent No.25

Through~



Sanjiv Swaroop  
Advocate

2274

FOR SWAROOP & ASSOCIATES  
Advocates for the Respondent  
Off-Cum-Res: 308, Supertech Residency,  
6A/5, Vaishali, Ghaziabad, U.P. -201019

Email- [sanjivswaroop@gmail.com](mailto:sanjivswaroop@gmail.com)

Mob.: 9716643101

**Place: New Delhi**

**Date: 03.04.2024**

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
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"STELLAR JEEVAN"  
(Project Proponent-  
M/s. Stellar Constellation  
Projects Pvt. Ltd.)

..... Respondent No.25

REPLY ON BEHALF OF RESPONDENT No.25

Most Respectfully Showeth,

Preliminary Submissions:

1. That the project named "Stellar Jeevan" is a residential group housing project situated at Plot No. GH-03, Sector -1, Greater Noida, same is an undertaking of the project proponent, namely, M/s. Stellar Constellation Projects Pvt. Ltd. having its corporate office at C- 56/9, Sector- 62 Noida. This reply is signed by Mr. Rajesh Kumar Tiwari, Director, on behalf of Respondent no.25 duly authorized vide board resolution dated 12.12.2022 of the answering respondent. A copy of the

board resolution dated 12.12.2022 in favour of Shri Rajesh Kumar Tiwari is enclosed herein and marked as **Annexure-R/1**.

2. That the present Original Application No. 392/ 2022 ("O.A.") has been filed by applicants / petitioners in respect of alleged rampant and unauthorized extraction of ground water in the Greater Noida West/ Extension region. In view of the contentions raised in the present O.A., the Hon'ble National Green Tribunal vide its order dated 05.07.2022 deemed it to constitute a Joint Committee of CPCB, State PCB and District Magistrate, NOIDA to verify and furnish an action taken report in the matter within two months. Further, it was directed by this Hon'ble Tribunal that if any adverse material is found by the Committee, the affected parties may be put to notice of these proceedings and a copy of the report be furnished to the said parties for their response.
3. That hence a report of Joint Committee through Regional Officer, UPPCB dated 07.10.2022 has been filed in compliance of order dated 05.07.2022 passed by this Hon'ble Tribunal in present OA in which in paragraph-2, Table-1 at Sl. No. 2, it is

clearly stated that no Borewell was found in the project of answering respondent. Accordingly as per "Action Taken report" in paragraph-4 of the said report it is stated that notices have been sent by UPPCB to 25 no. Projects out of total inspected 33 no. Of project...", evidently name of the answering respondent was excluded and no notice was issued to answering respondent for any violation of norms for extraction of ground water.

4. Thereafter, this Hon'ble Tribunal passed another detailed order dated 15.11.2022 in the present O.A. Accordingly another Status report dated 18.03.2024 is filed by Regional officer, UPPCB in compliance of order dated 15.11.2022 of this Hon'ble Tribunal, wherein the Table enclosed giving details of notices issued to 41 projects do not disclose name of answering respondent.
5. That notably it is submitted the answering respondent completed the project in the year 2015. On 25. 02. 2015 the answering respondent filed application for grant of OC to GNIDA and paid Rs. 1,70,000/- to GNIDA in respect of water and sewer connection charges. Copy of challan dated 16.03.2015 for payment of water and sewer connection charges is enclosed herein and marked as **Annexure-R/2**. That ever since 2016

onwards the answering respondent is regularly paying Water Bills raised by GNIDA. A Copy of Bill/ Water charges Cum Payment Intimation dated 08.05.2023 showing the current demand as Rs.28,07,750.00 as well as past payments since 2016, is enclosed herewith and marked as **Annexure-R/3**. The last demand has also been paid on 31.07.2023, the copy of online payment receipt is enclosed herewith and marked as **Annexure-R/4**. Notably till date the answering respondent has paid Rs.1,67,26,744.69 to GNIDA towards water charges. It is submitted that so far as the project "Stellar Jeevan" of answering respondent is concerned, it has sufficient supply of water from GNIDA.

6. The answering respondent has also installed rain water harvesting system for the preservation of the Ground Water Level. Hence, the answering respondent has not contributed to the depletion of the ground water level. The answering respondent sent email dated 04.10.2023 to UP Ground Water Department informing that it has two rain harvesting pits and one collection tank for rain water reuse. Copy of email/ letter dated 04.10.2023 to an officer of UP Ground Water Department is enclosed herewith and marked as **Annexure-R/5(Colly.)**.

PARA WISE REPLY:

7. That contents of paragraph (I) and (II) need no reply.
8. That contents of paragraph (III) as stated are wrong, hence denied. The applicant has sought relief from this Hon'ble Tribunal to issue directions to the respondent authorities, however made several project proponents /private builders as respondents no.9 to 48, including answering respondent no. 25, which is an unnecessary party. It is respectfully submitted that no direct relief has been sought by applicant in prayer clause of the O.A. against respondent no.25, hence the instant O.A. is liable to be dismissed in favour of respondent no.25 herein. In this respect the order dated 08.12.2023 of this Hon'ble Tribunal in the instant O.A., at paragraphs no. 4, 9 and 10 is referred as under:

*"4. Record also shows that Tribunal earlier allowed SPCB to proceed against the defaulters by imposing environmental compensation under the relevant Statutes and such further action as permissible in law.*

*9. From the order passed by this Tribunal earlier, we find that this Tribunal has reminded SPCB to discharge its statutory obligations*

of taking appropriate action in accordance with law and no direction against any individual has been given.

10. Against orders passed by SPCB with regard to imposition demand of environmental compensation, it is not disputed that appeal lies under the provisions of relevant statutes and respondents-applicants may avail such remedy as available to them against such orders....."

9. That contents of paragraph no.(1)of the O.A. are false, hence denied. It is denied that there is severe depletion of water level in the region stated by applicants. Further, it is submitted that the answering respondent is not extracting ground water, hence his name has been unnecessarily roped into the present dispute without ascertaining the correct facts, the applicants have not exercised due diligence before filing this instant O.A., hence is liable to be dismissed with heavy costs in favour of respondent no.25, for harassment caused to it for pursuing this case without any fault. Notably, there are no allegation made in the O.A. of any violation of norms of ground water extraction by the respondent no.25.

10. That contents of paragraph no.(2)of the O.A. need no reply. However, it is

reiterated that there was no requirement of making party the private builders in present O.A. as the relief is sought only against respondent no.1 to 8 being government agencies.

11. That contents of paragraph no.(3) to (7) of the O.A. is false, hence denied. It is submitted that a bald and generalised allegation has been made by applicants in paragraph under reply against all private builders in Noida Extension area for large scale extraction, without verifying the correct facts, hence same is vehemently denied. No specific allegation has been made against respondent no. 25, less any direct evidence of any illegal extraction of ground water is shown by the applicant. The actual allegation in O.A. has been made against Greater Noida Industrial Development Authority of failing to make provisions for water supply in the region. Notably, for the sake of argument and without admitting any allegations whatsoever, if GNIDA has failed to provide "amenities" as per Section 2(a) of UP Industrial Area Development Act 1976, because of which private builders of the region may be constrained to either purchase water from authorised vendors or extract ground water after obtaining

requisite NOC, leading to depletion of water table of the area, then primarily the Greater Noida Industrial Development Authority should be penalised for not providing the amenities required for the planned city inspite of GNIDA charging huge amount from private builders as premium and lease rent for land, also for sewer and water connection, transfer charges for transfer of flats/ plots, plan sanction fees, mortgage permission fees, etc.

12. That contents of paragraph no. (8) & (9) of the O.A. are admitted, as generally stating the condition of Noida Extension area. However, it is reiterated that the Greater Noida Industrial Development Authority has allotted land to private builders at huge premium, which has made properties/ apartments in Noida and Greater Noida far more costlier than the nearby Ghaziabad region. Hence, GNIDA had earned huge revenue/ profit from the private builders inspite of which basic amenities of water and sewer are not provided by GNIDA to the public buying flats in the region.

13. That contents of paragraph no. (10) to (13) of the O.A. are general arguments/ averments, no supporting documentary proof has been placed on record by applicants, such generalised averments cannot be relied upon

without referring to relevant government records, hence are denied in toto.

14. That contents of paragraph no.(14)of the O.A. are denied, as the Niti Ayog Report of 2018 is not specific to the Noida / Greater Noida region and hence reliance on it is misplaced. Further, the said Report itself refers that, "detailed data is not available for several sectors such as for domestic and industrial use,..." and that, "The data that is available can often be of inferior quality, inconsistent and unreliable....". Therefore, evidently the Report of Niti Ayog referred in paragraph under reply is inadequate and not precise, hence cannot be relied upon.

15. That contents of paragraph no.(15)to(17)of the O.A. does not raise any allegation against answering respondent and do not pertain to answering respondent, therefore need no reply. Further, general allegations that all the private builders in the region do not have ground water NOCs, etc., without first verifying specific case to case, are vehemently denied.

16. That contents of paragraph no.(18)of the O.A. need no reply being matter of record.

17. That contents of paragraph no.(19)of the O.A. does not raise any allegation against answering respondent and do not pertain to answering respondent, therefore need no reply. Further, general allegation that all the private builders do not have ground water NOCs, etc., without first verifying specific facts on case to case basis, are vehemently denied.
18. That contents of paragraph no.(20)&(21)of the O.A. are denied for want of knowledge.
19. That in reply to Grounds raised in the O.A., it is submitted the contents of the Grounds from Para. 22 to 32 are based on facts instead of raising legal right of the applicant hence are unsustainable and untenable in the eyes of law. Further, the contents of Para.22 to 32 under the heading of "GROUNDS" are entirely and vehemently denied for the simple reason that there are no allegation of illegal water extraction levelled or made out against the answering respondent nor any show cause notice was ever issued to the respondent herein on this subject matter by CPCB or UPPCB or any ground water authority.
20. That in reply to Prayer clause of the O.A., it is submitted that the applicants have

sought reliefs only against respondent authorities and no relief is sought against private builders, including respondent no. 25, hence need no reply of answering respondent. The prayer made from para i) to para v) by the Applicant are liable to be rejected in view of the fact that the concerned authorities have not found any illegal borewell in the project of answering respondent and there is regular supply of water from the GNIDA to the project of answering respondent.

In view of the submissions made, hereinabove, the above captioned O.A is liable to be dismissed and rejected along with costs in favour of answering respondent.

**PRAYER**

In view of the above facts and circumstances, it is most humbly prayed that this Hon'ble Tribunal may be pleased to:

- i. Terminate the present proceedings against the respondent no. 25 being "Stellar Jeevan", in the interest of justice.

- ii. Direct the applicants to pay heavy costs for causing harassment to answering respondent for pursuing this case without any fault.
- iii. Pass such other order/(s) or further orders as this Hon'ble Tribunal deems fit and proper in the facts and circumstances of the case, for which act of kindness the humble respondent as in duty bond shall ever pray.

For Stellar Constellation Projects Pvt. Ltd.

  
Authorised Signatory

Respondent No.25

Through~ Counsel



Sanjiv Swaroop  
Advocate

FOR SWAROOP & ASSOCIATES  
Advocates for the Respondent  
Off-Cum-Res: 308, Supertech Residency,  
6A/5, Vaishali, Ghaziabad, U.P.-201019  
E-mail: [sanjivswaroop@gmail.com](mailto:sanjivswaroop@gmail.com)  
Mob.: 9716643101

Place: New Delhi  
Date: 03.04.2024

(13)



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..... Respondent No. 25

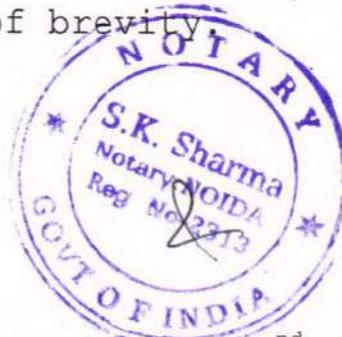
AFFIDAVIT

I, Rajesh Kumar Tiwari S/o Late Shri Ram Surat Tiwari, aged about 55 years, Director of the Company having its corporate office at C-56/9, Sector-62, Noida U.P. and registered office at B-29, Sheikh Sarai, Phase-I, New Delhi.

1. That I am the authorised representative of the Respondent no. 25 company in the present Reply to Original Application vide board resolution dated 12.12.2022 and being aware of the facts of the instant case, I am competent to affirm the instant affidavit.



2. That the accompanying Reply has been drafted by my counsel under my instructions and I have gone through the contents of above reply and state that the facts/ position stated therein are true and correct to the best of my knowledge based on records and nothing has been concealed or suppressed.
3. That the accompanying Reply may be read as part and parcel of the present affidavit as the same has not been repeated herein for hr sake of brevity



*[Signature]*  
DEPONENT

**VERIFICATION:**

Verified at Noida on this 2<sup>nd</sup> day of April, 2024 that the contents of Reply are true and correct to my knowledge and legal pleadings are believed to be true under legal advice, no part of it is false and nothing material fact has been concealed there from.

Identified  
*[Signature]*  
Sanjiv Swaroop  
(Adv.)  
Emt. No. UP/1935/01

**ATTESTED**  
*[Signature]*  
**S.K. SHARMA**  
**NOTARY PUBLIC**  
**NOIDA U.P. INDIA**

*[Signature]*  
DEPONENT

Serial No. 693 Date 3 APR 2024

**Stellar Constellation Projects Pvt. Ltd.**

CERTIFIED COPY OF THE RESOLUTION PASSED BY THE BOARD OF DIRECTORS OF STELLAR CONSTELLATION PROJETS PRIVATE LIMITED AT THEIR MEETING HELD ON MONDAY, 12<sup>TH</sup> DAY OF DECEMBER, 2022 AT 11.00 A.M. AT THE CORPORATE OFFICE OF THE COMPANY AT C - 56/9, SECTOR - 62, NOIDA, UP - 201301

AUTHORIZATION TO MR. RAJESH KUMAR TIWARI TO APPEAR BEFORE ALL COURTS OF DELHI & UTTAR PRADESH ON BEHALF OF THE COMPANY

"RESOLVED THAT consent of the Board of Directors of the Company be and is hereby accorded to authorize **Mr. Rajesh Kumar Tiwari**, Director, on behalf of the Company, to appear, sign, verify, declare, affirm, make, present, submit and file or defend any compliant, suit, petition, written statement, reply, affidavit, application, revision, review, appeal, statements, sign vakalatnama and other related documents in connection with the civil, criminal, arbitration, consumer case or any other court cases, before all the courts and tribunals in NCT of Delhi & Uttar Pradesh."

Certified True Copy

For STELLAR CONSTELLATION PROJECTS PRIVATE LIMITED



**BIMALENDU CHAKRABORTY**

DIRECTOR

DIN: 00476087

ADD: T-705, 7<sup>th</sup> FLOOR, TOWER -T, STELLAR JEEVAN GH-03,  
BISHRAKH, GAUTAM BUDDHA NAGAR,  
GREATER NOIDA, UP - 201306

DATE: 20<sup>TH</sup> JULY, 2023

PLACE: NOIDA





HDFC BANK LTD. (Sector-18, Noida.)

GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY

We understand your world

CHALLAN FORM FOR RESIDENTIAL/INDUSTRIAL/COMMERCIAL/BUILDERS/I.T / GROUP HOUSING/CO.OP/VILLAGE ABADI PLOT / FLAT

To be filled in Quadruplicates as annexed

Contact No. 9898167519

Date 16/03/2015

1 Name of Scheme BR/L/GH/2010 Scheme Code BR5/01/2010  
 2 Allotment no. PROP/BR5/2010/142 Plot Size 72642 Sqm  
 3 Allottee Name STELLAR CONSTELLATION, Projects  
 4 Location : Sector 01 Block - Plot/Flat No GH-03  
 5 Codewise Deposits (For Heads See codes below) : 55, 56 (Water, Sewer Connection Charges)

CODE NO.	CODE DESCRIPTION	AMOUNT IN RUPEES	Ps.
A <u>55</u> <u>56</u>	<u>Water connection &amp; Sewer conn. charge</u>	<u>170,000</u>	<u>-</u>
B			
D			
E			
<b>GRAND TOTAL</b>		<b>170,000</b>	<b>-</b>

(रूपये शब्दों में)..... **Rs. (in words) One Lakh Seventy thousand only**

6 TO BE FILLED IN BY THE DEPOSITOR  
 Bank Draft No. 023299 Dated 16/03/15 For Rs. 170,000/-  
 Drawn on Bank Axis Bank Ltd Branch Noida is enclosed herewith/  
 Rs. \_\_\_\_\_ is hereby tendered in cash. guy  
 Signature of Depositor \_\_\_\_\_

7 TO BE FILLED IN BY THE RECEIVING AUTHORITY/BANK  
 Received Rs. 170000 IN CASH /BANK DRAFT as stated above at risk, cost and responsibility of depositor. In case where the cancellation proceedings have been undertaken, the deposit of above amount will not entitle the depositor to claim any benefit on account of the above deposit made. The right of GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY is reserved to initiate further action as is admissible under the rules and regulations. Any unauthorised payment(s) remitted are liable to be forfeited by GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY  
 Above deposit(s) credited in Greater Noida A/C No. 15921001054800 on \_\_\_\_\_

Challan No. : **72202** SIGNATURE OF RECEIVING AUTHORITY & BANK SEAL

CODE NO.	CODE DESCRIPTION	CODE NO.	CODE DESCRIPTION
1	ALLOTMENT MONEY	31	EXCESS AREA AMOUNT (ONE TIME)
2	INSTALLMENT	32	LEASE RENT - ANNUAL
3	EXCESS AREA AMOUNT	33	CONVERSION CHARGES
4	F. A. R. PURCHASABLE	34	LEASE RENT - ONE TIME
5	JOINT NAME PROCESSING FEES	35	SITE VISIT - ONE TIME
6	LATE CONSTRUCTIONS PENALTY	36	TEMPORARY STRUCTURE FEES
7	LATE FUNCTIONAL PENALTY	37	LATE LEASE PENALTY
8	MORTGAGE PERMISSION FEE	38	REGISTRATION MONEY
9	RENT COMMERCIAL SHOPS/OFFICES & OTHERS	39	TRANSFER CHARGES
10	RESERVATION MONEY	40	TEMPORARY CANOPY CHARGES
11	TIME EXTENSION CHARGES	41	B. O. T JAN SUVIDHA
12	PURCHASABLE GROUND COVERAGE	42	COMMUNITY CENTRE BOOKING CHARGES
13	REVISED LAY OUT FEES	43	GRASS CUTTING CHARGES
14	INTEREST ON PREMIUM	44	PARKING CHARGES
15	PENAL INTEREST	45	TAXI STAND CHARGES
16	SINGAGES CHARGES	46	PLAN PROCESSING FEES
17	CONSTRUCTION WITHOUT REVALIDATION FEE	47	COMPOUNDING FEE
18	DOCUMENTATION CHARGES	48	REVALIDATION CHARGES
19	DUPLICATE DRAWINGS CHARGES	49	REVISION CHARGES
20	INCOMPLETE BUILDING CHARGES	50	COMPLETION FEE
21	INSPECTION CHARGES	51	WATER CONNECTION CHARGES
22	LAY - OUT CHARGES	52	SEWER CONNECTION CHARGES
23	MASTER PLAN DOCUMENT CHARGES	53	RAMP CHARGES
24	PROCESSING FEE	54	MALWA CHARGES
25		55	
26		56	
27		57	
28		58	
		59	
		60	RAIN WATER HARVESTING
		61	PROLOCATION CHARGES
		62	REVIVAL CHARGES
		63	SALE OF FORMS/BY-LAWS, ETC
		64	SALE OF BROCHURES NEW SCHEMES
		65	ABADI PLOT DEVELOPMENT CHARGES
		66	R. T. I. FEE
		67	LEASE BACK
		68	ADDITIONAL COMPENSATION RECOVERY
		69	UNIPOL CHARGES
		70	VACCANT PLOT BOOKING CHARGES
		71	CATTLE SHED CHARGES,
		72	FOGGING FEES
		73	RECEIPTS FROM HOARDING/ADVERTISEMENT
		74	RENT PERMISSION CHARGES
		75	WATER USER CHARGES
		76	ONE TIME PREMIUM
		77	TENDERS FORMS SALE
		78	INTEREST ON SAVINGS A/C

*(Handwritten signature)*



2291

Annexure-R/3

17

**GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY**

PLOT NO.1, SECTOR-KNOWLEDGE PARK-IV, GREATER NOIDA CITY,  
GREATER NOIDA DISTRICT GAUTAM BUDH NAGAR, (U.P.)  
Website: www.greaternoidaauthority.in e-Mail: authority@gnida.in

**BUILDER RESIDENTIAL WATER CHARGES CUM PAYMENT INTIMATION**

To,  
M/S STELLAR CONSTELLATION PROJECT PVT. LTD  
C-56/9-  
SECTOR-62,  
NOIDA

Ref: GNIDA/BRS01/10  
As On Date: 08-May-2023 02:48:22 PM  
Allotment No.: BRS01/1000016  
Plot Size (in SQM): 72600  
Plot No.: GH-03  
Block: N/A  
Block Name: NONE  
Sector Name: SECTOR-01  
Location: N/A  
Interest: 12%  
Bill Start Date: 17-Mar-2016

Plot Size For WaterBill Generation(in SQM):

72600

Dues Inst.	Due Amount	Due Date	Outstanding at Due Date	Deposit Inst.	Amount Paid	Deposit Date	Outstanding at Deposit Date
1	0	31/03/2016	-9,14,760.00	1	9,14,760.00	2015-2016	-9,14,760.00
2	15,09,408.00	31/03/2017	5,94,648.00	2	22,77,658.00	2017-2018	-27,03,337.84
3	16,60,332.00	31/03/2018	0.08	3	22,66,389.00	2018-2019	-40,92,777.84
4	18,26,388.00	31/03/2019	-5,31,320.32	4	15,69,051.00	2019-2020	-21,00,371.32
5	20,09,052.00	31/03/2020	-1,91,771.92	5	20,18,186.00	2020-2021	-22,09,957.92
6	22,09,957.20	31/03/2021	-1,10,498.58	6	23,20,455.00	2021-2022	-24,30,953.58
7	24,30,952.92	31/03/2022	-1,21,548.31	7	25,52,495.69	2022-2023	-26,74,044.00
8	26,74,044.00	31/03/2023	-1,33,702.00				
9	29,41,452.00	31/03/2024					
<b>Total</b>	<b>17261586.12</b>				<b>13918994.69</b>		

Outstanding Balance:	₹	-1,33,702.00	As On Last Due/Deposit Date
Interest on Outstanding Balance:	₹	0.00	as on 8/5/2023
Min. Charges for Bill Period 01/04/2023 To 31/3/2024 :	₹	2941452.00	
<b>Kindly Deposit:</b>	₹	<b>28,07,750.00</b>	

**NOTE: GNIDA offers 'ONLINE WATER BILL PAYMENT SERVICES'. You can use this facility after applying KYA. KYA form is available on GNIDA website <http://www.greaternoidaauthority.in>**

**NOTE:**

1. Please ensure to deposit these charges otherwise Authority will take appropriate action to recover the dues. Expenditure on recovery of above will be borne by you.
2. In case of any discrepancy please contact Water Bill Department.

**\*This is a computer generated report, hence require no signature.**

**General Condition:**

1. Discount of 5% will be given against payment of water charges if the annual charges is paid before 1st Six month (1st April to 30th Sep.) of the financial year.
2. Rate of 12% annual interest till 28-MAR-2018 and 11% annual interest will be applied from 29-MAR-2018 on Half-Yearly compounding basis on the amount payable for water charges after 31st March will be chargeable in case of non-payment of the annual water charges after the end of the financial year.
3. Kindly make payment by using Online Portal.

Your's Sincerely

Manager (Jal)

Online Payment Receipt



## GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY

PLOT NO. 01, SECTOR KNOWLEDGE PARK IV, GREATER NOIDA CITY,  
GREATER NOIDA DISTRICT GAUTAM BUDH NAGAR, (U.P.)  
Fax: 0120-2326334/2326145 Ph.: 0120-2326335/6/7/2326150/11/2/3/4/5  
Website: www.greaternoidaauthority.in e-Mail: authority@gnida.in

Allottee Detail

Allotment Number: BRS01/1000016  
Name of Allottee: MS STELLAR CONSTELLATION PROJECT PVT. LTD  
Scheme Code: BRS01/10  
Plot/Flat No.: GH-03  
Sector: SECTOR-01  
Plot Size: 72600  
Telephone No. for Communication: 9599753792  
Email- ID: AASHA@INFOSTELLAR.COM

Payment Detail

Payment Received At: IDFC BANK  
Payment Mode: IRTGS  
Payment Transaction No: TRN8329355004  
Payment Date: 31-07-2023 6:30PM

Name of Code(Pay Type)	Date & Time	Deposit Amount (in Rs.)
Water Bill - Water Bill	31-07-2023 6:30PM	2807750.00
	CGST (9%):	0.00
	SGST(9%):	0.00
	<b>Grand Total:</b>	<b>2807750.00</b>

## SCHEDULE OF CHARGES :

1. Payment subject to realization.
2. Bank charges as applicable.

Receiving Authority of Bank

Bank Seal

(This is Computer generated statement and does not require a signature)

03/08/2023 11:31 AM

**Stellar jeevan Rain water harvesting detail**

1 message

Sarvesh Singh <sarveshsingh@infostellar.com>  
To: Ankita Rai <ankurai3005@gmail.com>

4 October 2023 at 15:54

Dated 04<sup>th</sup> October 2023

To,  
The Nodal Officer  
U.P Ground Water Department  
Greater Noida  
GautamBuddh Nagar (U.P.)

Sub-: Rain Water Harvesting detail of Stellar Jeevan,Plot No.-GH-03, Sector-1, Greater Noida (West)

Dear Madam,

We would like to bring to your kind notice that 02 rain harvesting pits (Photographs and drawings attached) and 01 rain water collection tank is established in the premises and both RWH are functional.

The collected rainwater in the rainwater collection tank is being used for irrigation and surface cleaning. All RWH and collection tanks are as per the norms of the Environmental and Greater Noida Authority.

This is for your information

Thanking you,

Yours faithfully,

(Authorized Signatory)  
For Stellar Constellation Pvt. Ltd.  
(Stellar Jeevan)

Encl: RWH Pits Photo graphs and Drawing



--  
Regards

Sarvesh Kumar Singh  
Stellar Group  
C56/9, Sec-62, Noida  
Mob- 9891525363

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 RWH detail.pdf  
473K

AS

Dated 04<sup>th</sup> October, 2023

To  
The Nodal Officer  
U.P Ground Water Department  
Greater Noida  
GautamBuddh Nagar (U.P.)

Sub-: Rain Water Harvesting detail of Stellar Jeevan, Plot No.-GH-03, Sector-1, Greater Noida (West)

Dear Madam,

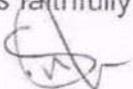
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Yours faithfully,



(Authorized Signatory)  
For Stellar Constellation Pvt. Ltd.  
(Stellar Jeevan)

Encl: RWH Pits Photo graphs and Drawing





BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,  
NEW DELHI

Original Application No. 392/2022

In reference:-

Basoon Pant & Anr.

Applicant

VERSUS

Union of India & Ors.

Respondents

KNOW All to whom these presents shall come that I/We M/s. Stellar Constellation Projects Pvt. Ltd. the above named Respondent No. 25 do hereby appoint.

**Swaroop & Associates**  
(Advocates & Solicitors)  
Office: 308, Supertech Residency,  
Plot no. 6A/5, Vaishali, Ghaziabad, U.P.  
Mob: 9716643101, Email: [sanjivswaroop@gmail.com](mailto:sanjivswaroop@gmail.com)



Hereinafter called Advocates to be my/our Advocates in the above noted case and authorise them:  
To act appear and plead in the above noted case in this Court or in any other Court in which the same be tried or heard and also in the Appellate Courts & Tribunals.  
To sign, file, verify and present pleadings, replications, appeals, cross-objections, or petitions for executions, review, restoration, withdrawal, compromise or other petitions, replies, objections or affidavits to other documents as may be deemed necessary or proper for the adjudication of said case in all its stages.  
To file and take back documents.  
To withdraw, or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.  
To take out execution proceedings.  
To deposit, draw and receive moneys, cheques and grant receipts therefore and to do all other acts and things which may be necessary to be done for the progress and in the course to adjudication of the said case.  
To appoint, instruct any other legal practitioner authorising him to exercise the power and authorities hereby conferred upon the Advocate whenever he may think fit to do so and sign, the power of attorney on my behalf.  
And I/We the undersigned, do hereby agree to ratify and confirm all acts done by the Advocate or their substitutes in the matter as my/our own acts, is if done by me/us to contents and purposes.  
And I/We undertake that I/We or my/our duly authorised agent or Advocate would appear in court on all hearings when case is called.  
And I/We the undersigned, do hereby agree not to hold the Advocates or their substitutes responsible to the result of the said case, consequence for his absence from the court when the said case is called up for hearing or any negligence of the said advocates or their substitute.  
And I/We the undersigned do hereby agree that in the event of the whole or any part to the fee agreed by me/us to the Advocate remaining unpaid they will be entitled/allowed for an adjournment.

IN WITNESS WHEREOF I/WE do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 20th day of March, 2024.

Advocate

Enrol. No. UP/1935/01

Sanjiv Swaroop Adv.

Advocate

Enrol. No. D/202/2023

Arinash Chandra  
Adv.

For Stellar Constellation Projects Pvt. Ltd.

Client

Authorised Signatory

**From:** Sanjiv Swaroop sanjivswaroop@gmail.com   
**Subject:** Reply on behalf of Respondent no.25 (Stellar Jeevan) in OA No.392 of 2022 [Prasoon Pant & Anr. VS. Union of India & Ors.]   
**Date:** 3 April 2024 at 3:01 PM  
**To:** ruchinmehra@gmail.com, DC Law Chambers dclaw160@gmail.com  
**Cc:** ms@uppcb.in, info@uppcb.com

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Sir,

Please find attached scanned copy of the Reply alongwith affidavit on behalf of Respondent No. 25 in the subject matter for advance service.

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Thanks & Regards,

Sanjiv Swaroop  
(Advocate & Legal Advisor)  
For Swaroop & Associates  
Advocates & Solicitors  
M.9716643101



Reply by R- 25  
in OA...rs.).pdf